NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32
IA 881/2022 IN C.P. (IB)/1385(MB)2017

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s RELIANCE INFRATEL LIMITED**
IBC Under Sec 9 Sec 60(5)

ORDER

IA 881/2022-

1. Adv. Rohit Dubey for the Applicant is present, Adv. Aniruddh Gambhir for the Respondent No. 4 is present and Adv. Rishabh Jaisani for the Resolution Professional is also present.
2. Ld. Counsel for the Resolution Professional submits that as far as rental dues are concerned, they shall be settled in accordance with the approved resolution plan and shall be paid.
3. In so far, prayer for the vacation of the site is concerned, the Corporate Debtor has been taken over by the Successful Resolution Applicant and this Bench cannot deal with the matter post Resolution of the Corporate Debtor. In such case, the Applicant may exercise their remedy before the appropriate court.
4. In view of the inter-se dispute which is pending before the Hon'ble Supreme Court in the approved resolution plan, the money is lying in the Escrow Account and the amount of claim of the Applicant shall be paid after this issue gets settled.
5. In view of the aforesaid, the **IA 881/2022** is **disposed of** and **allowed.**

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

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